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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 434 of 2006

Dated this the 26th day of April, 2006

Hon'ble Mr. Justice Khem Karan, Vice Chairman
Hon'ble Mr. A.K. Singh, Member (A)

Gabriel Kujur,
S/o Late Joseph Kujur,
Aged about 52 years,
Section Officer, Office of the
A.G.U.P. (A & E) II, Allahabad
R/0 206 A Stanley Road, Allahabad.

Applicant

{By Advocate Shri O.P. Khare}

Versus

1. Comptroller and Auditor General of India,
10, Bahadur Shah Zafar Marg,
New Delhi.
2. Secretary to the Government of India,
Department of Personnel, Public Grievances
& Pensioners, welfare, New Delhi.
3. Accountant General U.P. (A & E) I,
Office of the A.G.U.P. (A & E) I,
Allahabad.
4. Accountant General U.P. (A & E) II,
Office of the A.G.U.P. (A & E) II,
Allahabad

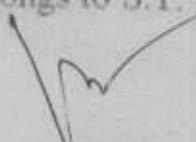
Respondents

{By Senior Standing Counsel Shri Saumitra Singh}

ORDER

Hon'ble Mr. Justice Khem Karan, V.C.

The applicant is working as a Section Officer under respondent no.4. His case is that though he is eligible for promotion to the post of Assistant Accounts Officer and though he belongs to S.T. category and

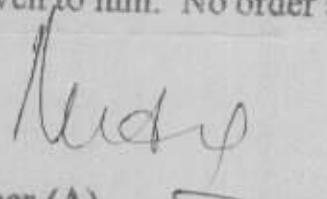


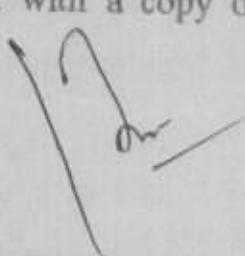
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there is reservation in promotion available to that category, even then his case is not being considered for promotion. It has also been said that the department concedes in its communication dated 09.03.2006 (annexure A-2) that 12 posts are reserved for the candidates of S.T. in the cadre of Assistant Accounts Officer but, surprisingly enough no action is being taken for considering the promotion of the applicant to that post and matter is being referred to Comptroller and Auditor General of India for its instruction. It has also been said that several representations have already been given to respondent no.3 and 4 but nothing concrete has been done so far.

2. In view of the above, we are of the view that this O.A. can be finally disposed of even at the admission stage with suitable direction to respondent no.3 to consider and dispose of the representation of the applicant within a time to be fixed by this Tribunal.

2. So, the O.A. is finally disposed of with direction to respondent no.3 to consider the representation (annexure A-5) of the applicant in accordance with rules and pass suitable Order within a period of 3 months from the date a copy of this order together with a copy of annexure A-5 is given to him. No order as to cost.


Member (A)


Vice Chairman

/M.M./